

**GOVERNMENT OF JAMMU & KASHMIR**  
**Revenue Department, Civil Secretariat,**  
**J&K, Jammu/Srinagar**

**Notification,**  
**Srinagar, the 23<sup>rd</sup> June, 2021**

**S.O 210.-** In exercise of the powers conferred by sub-sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 (XII of 1996) and in supersession of all previous notifications issued on the subject, the Government hereby confer upon Mr. Pankaj Raj Katoch, KAS, Additional Commissioner, Jammu for the purposes of hearing and disposing off such cases or classes of cases under the provisions of the said Act as may be transferred to him by the Divisional Commissioner, Jammu within the territorial Jurisdiction of Jammu Division.

**By order of the Government of Jammu and Kashmir**

**Sd/-**

(Shaleen Kabra)IAS

**Principal Secretary to the Government**

Dated : 23 .06.2021

No:Rev/LB/13/2006

Copy to the:-

1. Financial Commissioner, (Revenue) J&K.
2. Joint Secretary (JK) Ministry of Home Affairs, Government of India.
3. Commissioner/Secretary to the Government, General Administration Department.
4. Divisional Commissioner, Jammu.
5. Secretary to Government, Deptt of Law, Justice and Parliamentary Affairs (w.7.s.c)
6. Commissioner Survey & Land Records (J&K).
7. All Deputy Commissioners.
8. Director Archives, Archeology & Museums, J&K Jammu/Srinagar.
9. Mr. Pankaj Raj Katoch, KAS, Additional Commissioner, Jammu.
10. OSD to Advisor (B) to the Hon'ble Lieutenant Governor.
11. Manager Government Press, Jammu/Srinagar for publication in the Govt. Gazette.
12. Pvt. Secretary to Principal Secretary to the Government, Revenue Department
13. I/C Website. Revenue Department.
14. Notification/Stock file.

  
23/6/2021  
(Surjeet Singh)

**Under Secretary to the Government**